

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED.**

RELEVANT PARTICULARS	
1. Name of corporate debtor	CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	16/01/2003
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No.	U36910MH2003PTC138711
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: SURAJ VISTA, 3 rd FLOOR, KASHINATH BHURU MARG PRABHADEVI DADAR WEST, MUMBAI, Maharashtra, India, 400028
6. Insolvency commencement date in respect of corporate debtor	23/02/2024 (The Order was received on 28/02/2024)
7. Estimated date of closure of insolvency resolution process	21/08/2024 (Being 180 days from 23/02/2024)
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	C/o SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: www.ssarvi.com/ Email: chintamanis.cirp@gmail.com
11. Last date for submission of claims	13/03/2024 (Being 14 days from 28/02/2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED** on **23/02/2024** (The Order was received on **28/02/2024**).

The creditors of **CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **13/03/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. **SD/-**
Date: 29/02/2024 **Registration No.:** IBBI/IPA-001/IP-P01368/2018-2019/12131 **Mr. Prashant Jain**
Place: Mumbai **Interim Resolution Professional in the matter of**
CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED

...continued from previous page.

This was an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer was being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion").

The bidding for Anchor Investor opened and closed on Wednesday, February 21, 2024. The Company received 15 Anchor Investor Application Forms from 11 Anchor Investors (including 03 domestic mutual funds through 07 Mutual Fund schemes) for 9,545,520 Equity Shares. The Anchor Investor Offer Price was finalized at ₹186 per Equity Share. A total of 8,469,996 Equity Shares were allocated under the Anchor Investor Portion aggregating to ₹ 1,575,419,256.00.

Table with 7 columns: Sl. No., CATEGORY, NO. OF APPLICATIONS RECEIVED, NO. OF EQUITY SHARES RESERVED AS PER PROSPECTUS, NO. OF TIMES SUBSCRIBED, AMOUNT (₹), and Final Demand. It lists retail and non-institutional bidders and anchor investors.

Table with 5 columns: Sr. No., Bid Price (₹), No. of Equity Shares, Bid to Total, and Cumulative % of Total. It shows the final demand as per NSE and BSE as on the Bid/Offer Closing Date at different Bid prices.

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being BSE on February 27, 2024.

A. Allotment to Retail Individual Bidders (After Rejections) (including ASBA Applications)
The Basis of Allotment to the Retail Individual Bidders, who have bid at cut-off or at the Offer Price of ₹186 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 2.35 times (after rejections).

Table with 8 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, and Total No. of Equity Shares Allotted. It details the allotment to retail individual bidders.

B. Allotment to Non-Institutional Bidders (more than ₹0.20 million and upto ₹1.00 million) (After Rejections) (including ASBA Applications)
The Basis of Allotment to the Non-Institutional Bidders (more than ₹0.20 million and upto ₹1 million), who have bid at the Offer Price of ₹186 per Equity Share or above, was finalized in consultation with BSE.

Table with 8 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, and Total No. of Equity Shares Allotted. It details the allotment to non-institutional bidders.

Table with 9 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, and Total No. of Equity Shares Allotted. It details the allotment to non-institutional bidders (more than ₹1.00 million).

C. Allotment to Non-Institutional Bidders (more than ₹1.00 million) (After Rejections) (including ASBA Applications)
The Basis of Allotment to the Non-Institutional Bidders (more than ₹1 million), who have bid at the Offer Price of ₹186 per Equity Share or above, was finalized in consultation with BSE.

Table with 9 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, and Total No. of Equity Shares Allotted. It details the allotment to non-institutional bidders (more than ₹1.00 million).

D. Allotment to QIBs (After Rejections) (excluding Anchor Investors)
Allotment to QIBs (excluding Anchor Investors), who have bid at the Offer Price of ₹186 per Equity Share or above, has been done on a proportionate basis in consultation with BSE.

Table with 10 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, VC'S, and TOTAL. It shows the allotment to QIBs.

E. Allotment to Anchor Investors (After Rejections)
The Company, in consultation with the BRLM, has allocated 8,469,996 Equity Shares to 11 Anchor Investors (through 15 Anchor Investor Application Forms) (including 03 domestic Mutual Funds through 07 mutual fund schemes) at an Anchor Offer Price of ₹186 per Equity Share in accordance with SEBI ICDR Regulations.

Table with 10 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, OTHERS, and TOTAL. It shows the allotment to anchor investors.

The Board of Directors of our Company at its meeting held on February 27, 2024 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being BSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation and/or notices have been dispatched to the address of the investors as registered with the depositories.

These details of the Allotment made was hosted on the website of Registrar to the Offer, Link Intime India Private Limited at www.linkintime.co.in. All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/ Sole applicant, Serial number of the Bid cum Application form number, Bidders DP ID, Client ID, PAN, date of submission of Bid cum Application Form, address of the Bidder, number of Equity Shares bid for, name and address of the Designated Intermediary, where the Bid cum Application Form was submitted by the Bidder and a copy of the Acknowledgment Slip received from the Designated Intermediary at the address given below.

LINK Intime India Private Limited logo and contact information. Includes address: C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083. Website: www.linkintime.co.in

SILGO RETAIL LIMITED. THIS IS A CORRIGENDUM TO LETTER OF OFFER FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR AN OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. Includes company details and registered office information.

FORM A PUBLIC ANNOUNCEMENT. FOR THE ATTENTION OF THE CREDITORS OF CHINTAMANIS JEWELLERY ARCADE PRIVATE LIMITED. Includes relevant particulars and details of the interim resolution professional.

GAJANAN SOLVEX LIMITED. E-AUCTION. Notice is hereby given in accordance with Clause C of Reg. 32, Sub Reg. 1 of Reg 33 and Schedule 1 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 through E-Auction Platform www.eauctions.co.in.

KAKATIYA CEMENT SUGAR & INDUSTRIES LIMITED. NOTICE TO SHAREHOLDERS. Notice is hereby given that an Extra-Ordinary General Meeting (EGM) of the Members of M/s. Kakatiya Cement Sugar & Industries Limited is scheduled to be held on Wednesday, 27th day of March, 2024 at 3.30 PM.

This was an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer was made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer was available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs and such portion, the "QIB Portion").

The bidding for Anchor Investor opened and closed on Wednesday, February 21, 2024. The Company received 15 Anchor Investor Application Forms from 11 Anchor Investors (including 03 domestic mutual funds through 07 Mutual Fund schemes) for 9,545,520 Equity Shares. The Anchor Investor Offer Price was finalized at ₹186 per Equity Share. A total of 8,469,996 Equity Shares were allocated under the Anchor Investor Portion aggregating to ₹1,575,419,256.00.

The Offer received 244,895 applications for 178,126,560 Equity Shares resulting in 6.31 times subscription. The details of the applications received in the Offer from Retail Individual Bidders, Non-Institutional Bidders and QIBs are as under (before rejections):

Table with 5 columns: Sl. No., Category, No. of Applications Applied, No. of Equity Shares, Equity Shares Reserved as per Prospectus, No. of Times Subscribed, Amount (₹). Rows include Retail Individual Bidders, Non-Institutional Bidders, Non-Institutional Bidders - More than ₹10 lakhs, Qualified Institutional Bidders, and Anchor Investors.

Final Demand: Summary of the final demand as per NSE and BSE as on the Bid/Offer Closing Date at different Bid prices is as under:

Table with 5 columns: Sr. No., Bid Price (₹), No. of Equity Shares, % to Total, Cumulative Total, Cumulative % of Total. Shows bid prices from ₹177 to ₹186 and a cut-off at ₹186.

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being BSE on February 27, 2024.

A. Allotment to Retail Individual Bidders (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Retail Individual Bidders, who have bid at cut-off or at the Offer Price of ₹186 per Equity, was finalized in consultation with BSE. This category has been subscribed to the extent of 2.35 times (after rejections). The total number of Equity Shares Allotted in Retail Portion is 9,881,664 Equity Shares to 123,520 successful Retail Individual Bidders. The category-wise details of the Basis of Allotment are as under:

Table with 8 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, Total No. of Equity Shares Allotted. Includes a row for 13727 Allottees from Serial no 1001 to 1023.

B. Allotment to Non-Institutional Bidders (more than ₹20 million and upto ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹20 million and upto ₹1 million), who have bid at the Offer Price of ₹186 per Equity Share or above, was finalized in consultation with BSE. This category has been subscribed to the extent of 9.08 times (after rejections). The total number of Equity Shares Allotted in this category is 1,411,667 Equity Shares to 1,260 successful Non-Institutional investors. The category-wise details of the Basis of Allotment are as under: (Sample)

Table with 8 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, Total No. of Equity Shares Allotted. Lists 516 individual bidders.

Table with 10 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, Total No. of Equity Shares Allotted. Lists 10 bidders.

C. Allotment to Non-Institutional Bidders (more than ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹1 million), who have bid at the Offer Price of ₹186 per Equity Share or above, was finalized in consultation with BSE. This category has been subscribed to the extent of 12.01 times. The total number of Equity Shares Allotted in this category is 2,823,332 Equity Shares to 2,520 successful Non-Institutional investors. The category-wise details of the Basis of Allotment are as under: (Sample)

Table with 10 columns: Sr. No., Category, No. of Applications Received, % of Total, Total No. of Equity Shares Applied, % to Total, No. of Equity Shares Allotted per Bidder, Ratio, Total No. of Equity Shares Allotted. Lists 10 bidders.

D. Allotment to QIBs (After Rejections) (including ASBA Applications)

The Basis of Allotment to the QIBs (excluding Anchor Investors), who have bid at the Offer Price of ₹186 per Equity Share or above, was finalized in consultation with BSE. This category has been subscribed to the extent of 18.08 times of Net QIB portion. As per the SEBI Regulations, Mutual Funds were allotted 5% of the Equity Shares of Net QIB portion available i.e. 282,333 Equity Shares and other QIBs and unsatisfied demand of Mutual Funds were allotted the remaining available Equity Shares i.e. 5,364,331 Equity Shares on a proportionate basis. The total number of Equity Shares Allotted in the QIB category is 5,646,664 Equity Shares, which were allotted to 36 successful QIB Investors. The category-wise details of the Basis of Allotment are as under:

Table with 8 columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, VC'S, TOTAL. Shows allotment for FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, VC'S.

E. Allotment to Anchor Investors (After Rejections)

The Company, in consultation with the BRLM, have allocated 8,469,996 Equity Shares to 11 Anchor Investors (through 15 Anchor Investor Application Forms) (including 03 domestic Mutual Funds through 07 mutual fund schemes) at an Anchor Offer Price at ₹186 per Equity Share in accordance with SEBI ICDR Regulations. This represents 60% of the QIB portion.

Table with 8 columns: Category, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, OTHERS, TOTAL. Shows allotment for FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPC, OTHERS.

The Board of Directors of our Company at its meeting held on February 27, 2024 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being BSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been issued for unblocking of funds and transfer to the Public Offer Account on February 27, 2024 and the payments to non-syndicate brokers have been issued on February 27, 2024. In case the same is not received within ten days, creditors may contact the Registrar to the Offer at the address given below. The Equity Shares allotted to the successful allottees have been uploaded on February 28, 2024 for investors to inspect the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE and NSE on February 28, 2024. The Company has received the listing and trading approval from BSE & NSE, and trading will commence on Thursday, February 29, 2024.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus.

INVESTORS PLEASE NOTE

These details of the Allotment made was hosted on the website of Registrar to the Offer, Link Intime India Private Limited at www.linkintime.co.in.

All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/ Sole applicant, Serial number of the Bid cum Application form number, Bidders DP ID, Client ID, PAN, date of submission of Bid cum Application Form, address of the Bidder, number of Equity Shares bid for, name and address of the Designated Intermediary, where the Bid cum Application Form was submitted by the Bidder and a copy of the Acknowledgment Slip received from the Designated Intermediary at the address given below:



Link Intime India Private Limited
C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083. Tel: +91 22 810 811 4949; E-mail: gpthealthcare ipo@linkintime.co.in; Website: www.linkintime.co.in

Investor grievance E-mail: gpthealthcare ipo@linkintime.co.in; Contact person: Shanti Gopalakrishnan; SEBI registration number: INR000004058

For GPT HEALTHCARE LIMITED
On behalf of the Board of Directors
Sd/-
Ankur Sharma
Company Secretary & Compliance Officer

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF GPT HEALTHCARE LIMITED.

GPT HEALTHCARE LIMITED has filed a Prospectus dated February 26, 2024 with the RoC and thereafter with the Stock exchanges. The Prospectus is made available on the website of the SEBI at www.sebi.gov.in and also on the website of the BRLM i.e., JM Financial Limited at www.jmf.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.lishospitals.com. Any investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" beginning on page 30 of the Prospectus. Investors should not rely on the DRHP for making any investment decision but can only rely on the information included in the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U. S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on Regulation S and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of Equity Shares in the United States.

CONCEPT

GAJANAN SOLVEX LIMITED
(A Company under Liquidation vide Hon'ble NCLT, Mumbai order dated 01.03.2023)
Registered Office: 902, Hubtown Viva Western Express Highway,
Jegeshwari (E) Mumbai City MH 400060 IN

E-AUCTION

Notice is hereby given in accordance with Clause C of Reg. 32, Sub Reg. 1 of Reg 33 and Schedule 1 of Insolvency and Bankruptcy Code (I.B. Code) (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 through E-Auction Platform: www.eauctions.co.in.

Table with 4 columns: Sr. No., Details of Assets, Reserve Price, Last date of Eol Submission, EMD amount and Last date for EMD submission. Row 1: Sale of assets of the Corporate Debtor as a set of assets collectively having: i) Factory land and building at Gut No. 21m NH 6, Village - Sujatpur, Taluka - Khambgaon, District: Buldhana (land area of 32,400 Sq Mtr) (Building area of 8,430 Sq Mts).

Important Notes:
1. E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECURSE BASIS" through approved service provider M/s Linkstar Infosys Private Limited - e-Auction.
2. The bidders cannot place a bid at a value below the reserve price.
3. The complete e-auction process document containing details of properties, online e-auction bid form, Declaration and undertaking forms, General Terms and Condition of e-auction sale are available on website: https://eauctions.co.in. Contact person: Mr. Vijay Pipaliya & Mr. Istikh Ahmed at +91-9870099713, email: admin@eauctions.co.in.
4. The EMD shall be payable by the interested bidders through RTGS/Demand Draft as per details mentioned in E-auction process document.
5. Please scan the QR Code for viewing the Asset Details.

Please feel free to contact at liquidation.gajanan@solvex@gmail.com or at +91 83700 19771 (Mr. Nayan Agrawal) in case of any further clarification is required.

Sd/-
Ram Singh Setia
In the capacity of Liquidator
For Gajanan Solvex Limited
IP Registration No.
IBBI/IPA-001/IP-P01368/2018-2019/12131
AFA Valid Up to: 06.11.2024

KAKATIYA CEMENT SUGAR & INDUSTRIES LIMITED
1-10-140/1, GURUKRUPA, Ashok Nagar, Hyderabad-500 020.
CIN : L26242TG1979PLC002485
Website: www.kakatiyacements.com

NOTICE TO SHAREHOLDERS

Notice is hereby given that an Extra-Ordinary General Meeting (EGM) of the Members of M/s. Kakatiya Cement Sugar & Industries Limited is scheduled to be held on Wednesday, 27th day of March, 2024 at 3.30 P.M. at Sri Thyagaraya Gana Sabha, Chinnadapally, Hyderabad - 500 020.

In compliance with the Circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India, Notice of the EGM was sent only through electronic mode to all the members whose email IDs are registered with the Company/Depository Participant(s). These documents are also available on the website of the Company at https://www.kakatiyacements.com and website(s) of the Stock Exchanges i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Share Transfer Agent of the Company viz., XL Softech Systems Limited www.xlsoftech.com.

Pursuant to the provisions of Section 108 and 109 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and such other provisions as may be applicable and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, members holding shares in physical or dematerialized form, as on the cut-off date i.e. March, 20 2024, may cast their vote electronically on the business as set out in the Notice of Extra-Ordinary General Meeting of the Company through e-voting platform of Central Depository Services (India) Limited through their portal www.evotingindia.com. The detailed procedure and instructions for e-voting are contained in the Notice of the EGM.

In this regard, the Members are hereby further notified that:

a) Remote e-voting through electronic means shall commence from Friday, 22nd March, 2024 (9.00 a.m.) and ends on Tuesday, 26th March, 2024 (5.00 p.m.). Remote e-voting through electronic means shall not be allowed beyond 5.00 p.m. of 26th March, 2024.

b) Cut-off date for the purpose of e-voting shall be 20th March, 2024.

c) Persons who have acquired shares and become members of the Company after the dispatch of Notice and who are eligible Members as on the cut-off date i.e. 20th March, 2024, may contact Shri V. S. Seshu Sayee, Company Secretary and Compliance Officer on (040) 27637717 or shares@kakatiyacements.com or info@kakatiyacements.com and obtain the login id and password.

d) Members who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be allowed to cast their votes again.

e) Members desiring to attend the EGM are requested to bring their attendance slip along with their copy of the Extra Ordinary General Meeting notice to the meeting.

f) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the Company/Depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-voting.

g) All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dolvi, Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 1800225533.

For and on behalf of the Board
Sd/- V Seshu Sayee
Company Secretary

SILGO RETAIL LIMITED

Our Company was incorporated as "Silgo Retail Private Limited" on January 9, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Tanu Chaya Nagar, Tonk Road, Sangarner, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India. For details in relation to the changes in the registered office of our Company, please refer to "General Information" on page 36 of the Letter of Offer dated February 16, 2024.

Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India

Tel: +91 0141-4919655, Website: www.silgo.in

Contact Person: Tripti Sharma, Company Secretary & Compliance Officer, Email: info@silgo.in.

Corporate Identity Number: L36911RJ2016PLC049036

CORRIDGMENT TO THE LETTER OF OFFER DATED FEBRUARY 16, 2024 (THE "LETTER OF OFFER" / "LOF") AND THE ABRIDGED LETTER OF OFFER (THE "ALOF")

NOTICE TO INVESTORS (THE "CORRIDGMENT")

PROMOTER OF OUR COMPANY: NITIN JAIN AND BELA ARAVALI

ISSUE OF UP TO 1,02,70,000 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 25/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE"). THE ISSUE PRICE FOR FURTHER DETAILS, PLEASE REFER TO "TERMS OF THE ISSUE" BEGINNING ON PAGE 140 OF LETTER OF OFFER.

Assuming full subscription. This is with reference to the Letter of Offer ("LOF") dated February 16, 2024 filed by the Company with the NSE (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer, the Abridged Letter of Offer, Application Form, Rights Entitlement Letter dated February 16, 2024 and Corridgment to Letter of Offer dated February 23, 2024 and the same may be taken as updated and included in the Letter of Offer, the Abridged Letter of Offer, Application Form, Rights Entitlement Letter.

Please note the Trading of Right Entitlements will be commencing from February 29, 2024 instead of February 28, 2024.

For Silgo Retail Limited
Sd/-
Ms. Tripti Sharma
Company Secretary and Compliance Officer

Date: February 28, 2024

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHINTAMNIS JEWELLERY ARCADE PRIVATE LIMITED.

RELEVANT PARTICULARS

Table with 2 columns: Sr. No., Details. Rows include: 1. Name of corporate debtor: CHINTAMNIS JEWELLERY ARCADE PRIVATE LIMITED; 2. Date of incorporation of corporate debtor: 16/01/2003; 3. Authority under which corporate debtor is incorporated/registered: Registrar of Companies - Mumbai; 4. Corporate Identity No.: U09910M-D2003PTC138711; 5. Address of the registered office and principal office (if any) of corporate debtor: Regd Address: SURAJ VISTA, 3rd FLOOR, KASHINATH BHURU MARG PRABHADEVI DADAR WEST, MUMBAI, Maharashtra, India, 400028; 6. Insolvency commencement date in respect of corporate debtor: 23/02/2024 (The Order was received on 28/02/2024); 7. Estimated date of closure of insolvency resolution process: 21/08/2024 (Being 180 days from 23/02/2024); 8. Name and the registration number of the insolvency professional acting as interim resolution professional: Name: Mr. Prashant Jain; Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131; Regd. Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Kopalharine, Thane, New Mumbai- 400709; Email id: iprashantjain@gmail.com; 9. Address and e-mail of the interim resolution professional, as registered with the Board: C/o SARANI Resolution Services LLP; Add: B-610, BSEIL Techpark, Sector 33A, Vashi Railway Station, Navi Mumbai - 400703; Website: www.sarni.com; Email: chintamnis.cip@gmail.com; 10. Address and e-mail to be used for correspondence with the interim resolution professional: C/o SARANI Resolution Services LLP; Add: B-610, BSEIL Techpark, Sector 33A, Vashi Railway Station, Navi Mumbai - 400703; Website: www.sarni.com; Email: chintamnis.cip@gmail.com; 11. Last date for submission of claims: 13/03/2024 (Being 30 days from 28/02/2024); 12. Classes of creditors, if any, under clause (b) of section 21(a) of the insolvency resolution process: NA; 13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): NA; 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of CHINTAMNIS JEWELLERY ARCADE PRIVATE LIMITED on 23/02/2024 (The Order was received on 28/02/2024).

The creditors of CHINTAMNIS JEWELLERY ARCADE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-

Date: 29/02/2024 Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Date: Mumbai Interim Resolution Professional in the matter of CHINTAMNIS JEWELLERY ARCADE PRIVATE LIMITED

फॉर्म ए

जाहीर घोषणा

(इन्सॉल्वन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया(इन्सॉल्वन्सी रिसोल्यूशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या नियम ६ अंतर्गत)

चिंतामणीस ज्वेलरी आर्केड प्रायव्हेट लिमिटेडच्या क्रेडीट रॅनी लक्ष द्यावे

आवश्यक तपशील

१.	कॉर्पोरेट कर्जदाराचे नाव	चिंतामणीस ज्वेलरी आर्केड प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या निगमनाची तारीख	१६/०१/२००३
३.	ज्या प्राधिकाराखाली कॉर्पोरेट व्यक्तीची नोंदणी झाली	रजिस्ट्रार ऑफ कंपनीज-मुंबई
४.	कॉर्पोरेट ओळख क्र.	U36910MH2003PTC138711
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	नोंदणीकृत पत्ता: सूरज व्हिस्टा, ३रा मजला, काशीनाथ पुरु मार्ग प्रभादेही टावर पश्चिम, मुंबई, महाराष्ट्र, भारत, ४०००२८
६.	कॉर्पोरेट कर्जदाराच्या इन्सॉल्वन्सी प्रारंभाची तारीख	२३/०२/२०२४ (आदेश २८/०२/२०२४ रोजी मिळाला)
७.	इन्सॉल्वन्सी रिसोल्यूशन प्रक्रिया सुरुवात अंदाजे दिनांक	२१/०८/२०२४ (२३/०२/२०२४ पासून १८० दिवस)
८.	अंतरिम रिसोल्यूशन प्रोफेशनल म्हणून काम करणाऱ्या इन्सॉल्वन्सी प्रोफेशनल यांचे नाव आणि नोंदणी क्रमांक नाव	नाव : श्री. प्रशांत जैन आयबीबीआय नोंदणी क्र. : IBBI/PA-001/IP-P01368/2018-2019/12131
९.	बोर्डाकडे नोंदणी केल्याप्रमाणे अंतरिम रिसोल्यूशन प्रोफेशनलचा पत्ता आणि ई-मेल	नोंदणीकृत पत्ता : ४५०१, शांती हाईटस, प्लॉट क्र. २३, १बी/१०, सेक्टर ११, कोपरखैरीने, ठाणे, मदी मुंबई-४००७०९ ईमेल आयडी : ipprashantjain@gmail.com
१०.	अंतरिम रिसोल्यूशन प्रोफेशनलशी परस्परवहू करणाऱ्याची पत्ता आणि ई-मेल	सी/ओ एसएसएआयसीआय रिसोल्यूशन सर्विसेस एलएलपी पत्ता : बी-६१०, बीएसईएल टेकपार्क, सेक्टर ३०ए, वाशी नव्हे स्थानकरसमोर, मदी मुंबई-४००७०३ वेबसाईट : www.ssarvi.com/ ईमेल : chintamanis.cirp@gmail.com
११.	दावा सादर करणाऱ्याचा अंतिम दिनांक	१३/०३/२०२४ (२८/०२/२०२४ पासून १४ दिवस)
१२.	अंतरिम रिसोल्यूशन प्रोफेशनल यांनी निश्चित केल्यानुसार कलम २१च्या उपकलम (६अ)च्या कलम (ब) अंतर्गत क्रेडीटर्सचे वर्ग	नाही.
१३.	श्रेणीत क्रेडीटर्सचा अधिकृत प्रतिनिधी म्हणून काम करणाऱ्या इन्सॉल्वन्सी प्रोफेशनलसाठी नावे(प्रत्येक श्रेणीत तीन नावे)	नाही.
१४.	अ) संबंधित अर्ज आणि ब) अधिकृत प्रतिनिधीची नावे इथे उपलब्ध आहेत	वेब लिंक : https://www.ibbi.gov.in/downloads नाही.

इथे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा लवार्ड, मुंबई शाखा यांनी चिंतामणीस ज्वेलरी आर्केड प्रायव्हेट लिमिटेडच्या कॉर्पोरेट इन्सॉल्वन्सी रिसोल्यूशन प्रक्रिया सुरु करणाऱ्या आदेश २३/०२/२०२४ रोजी दिला (आदेश २८/०२/२०२४ रोजी मिळाला).

चिंतामणीस ज्वेलरी आर्केड प्रायव्हेट लिमिटेडचे क्रेडीटर्स यांना इथे आवाहन करण्यात येते की त्यांनी त्यांच्या दाव्याचे पुरावे १३/०३/२०२४ रोजी किंवा त्यापूर्वी क्र.१० मध्ये नमूद केलेल्या फक्तवर अंतरिम रिसोल्यूशन प्रोफेशनल यांच्याकडे सादर करावे. फायनान्शियल क्रेडीटर्सनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमाद्वारे सादर करावे आहेत. इतर सर्व क्रेडीटर्सनी त्यांच्या दाव्यांचे पुरावे प्रत्यक्षपणे, फोस्टाने किंवा इलेक्ट्रॉनिक माध्यमाद्वारे सादर करावेत.

दाव्यांचे सोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंडास पात्र ठरेल.

दिनांक : २९/०२/२०२४

ठिकाण : मुंबई

स्वाक्षरी/-

श्री. प्रशांत जैन

नोंदणीकृत क्र. : IBBI/PA-001/IP-P01368/2018-2019/12131

चिंतामणीस ज्वेलरी आर्केड प्रायव्हेट लिमिटेड प्रकरणी अंतरिम रिसोल्यूशन प्रोफेशनल